

Shrimati Ila Palchoudhuri: The question relates to the co-ordinated programme of closure of camps. In that case, have the people from the camps who do not want to go to Dandakaranya been screened to go to the Andamans where very many of them want to go under the colonisation scheme, and how far has this co-ordination been effective?

Shri P. S. Naskar: So far as Andamans is concerned, the scheme is under the Home Ministry. As far as I understand, whatever families are sent from West Bengal to Andamans, they are refugee families. But Andamans also has its own capacity to take the people there.

Shri Jaipal Singh: In view of the fact that so many Ministries are involved in this, may I know whether it would not be appropriate for this task to be committed to the Works, Housing and Supply Ministry?

Shri Surendranath Dwivedy: The Prime Minister was kind enough to say just now that the Governments of Orissa and Madhya Pradesh were just informed about the reorganisation of the Dandakaranya Development Authority. The Chief Minister of West Bengal was invited at the time of consultation. Since these two States would ultimately have the responsibility of running this entire area, may I know why the Chief Ministers of these two States were not consulted at the time of considering the reorganisation of the Development Authority?

Shri Jawaharlal Nehru: They have been constantly consulted. Just previous to that, the Chief Ministers had actually met round about Dandakaranya. Hon. Members will notice that the changes made are in favour of bringing those two States in.

Shri Surendranath Dwivedy: The two States were there as members.

Shri Jawaharlal Nehru: This was an old proposal. It was not suddenly produced there. It was a two or three-month-old proposal. I am not quite sure if it has been circulated to them, but no basic change took place

in regard to Orissa and Madhya Pradesh. They are there and they have a right to be there to be consulted; that right and everything remains; Difficulties had arisen in regard to sending the displaced persons from Bengal. Therefore, they were discussed from the Bengal point of view. There was no further burden placed on Orissa or Madhya Pradesh.

Shri Sadhan Gupta: May I know whether it will be the policy to force any family to leave the camps when they are not assured of land or house in Dandakaranya and adequate wages to earn their living, if they are employed on development works?

Mr. Speaker: This is a suggestion for action. Nobody will be thrown out of the camp before he is settled.

Shri Supakar: May I know if important policy decisions about Dandakaranya are taken without consulting or without informing the Government of Orissa and if the Government of Orissa have written to the Centre about this state of affairs?

Shri Jawaharlal Nehru: I have answered it just now, Sir.

Mr. Speaker: It has been answered. This is going on again and again. Dandakaranya is coming almost every second day.

Some Hon. Members rose—

Mr. Speaker: How many times is it to be discussed? There is a discussion and question and again question and discussion. Next question.

Cannes International Film Festival

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*127. { **Shri A. M. Tariq:**
Shri Assar:
Shri Punnoose:
Shri Dinesh Singh:
Shri Indrajit Gupta:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether India's short film entry at the Cannes International Film

Festival "Shringar" was booed and ridiculed; and

(b) if so, the reason why a better short film was not sent to the Festival?

The Minister of Information and Broadcasting (Dr. Keskar): (a) and (b). An enquiry has been made into some reports of this kind which appeared in a section of the Press and it has been found that these reports had no foundation in fact.

Shri A. M. Tariq: If it is so, may I know whether any contradiction was issued by the Ministry of Information and Broadcasting on this point?

Dr. Keskar: We did not think it worth-while to contradict it. But I may draw the attention of the hon. Member to the fact that it was contradicted by another section of the Press saying that the report does not appear to be well-founded.

Shri A. M. Tariq: May I know if the Government of India is aware of the fact that some Indian film producers are responsible for publicising this news item in the world press and if so, what action Government have taken against such producers?

Dr. Keskar: It is very difficult for me to say as to who might have done it. I do not know what action I can take if some person, whether *bona fide* or *mala fide* has circulated such a report.

Shri Assar: May I know how the films are selected and whether any film producers are consulted?

Dr. Keskar: In selecting the documentary, there is no need to consult any film producer, unless the documentary in question is produced by that person. There is a committee for selection, but as far as documentaries are concerned, the Government makes the selection.

Shrimati Benu Chakravartty: May I know if the notice of the hon. Minister has been drawn to the fact that one of the leading world magazines has mentioned that 'Shrinagar' was all right for a hairdressers' convention,

but not for an international film festival? We have not seen it, but is it at all a fact?

Dr. Keskar: It is easy and everyone has the liberty to express his own opinion, including the leading film papers. If the hon. Member takes the trouble, she can read other leading papers which have contradicted the opinion quoted by the hon. Member.

Shri Indrajit Gupta: May I know whether the selection of this documentary film for exhibition at the festival was done by the same committee which is also responsible for selecting feature films for exhibition?

Dr. Keskar: Yes, Sir; it is so. I would like hon. Members to remember this that these film festivals have certain rules. One of the rules is no documentary or feature film can be entered, which has been entered for any other festival. Also, it must not have been produced before a particular date. So, it must be produced last year and it must not have been entered for any other festival. That is one of the reasons why certainly we have difficulties in getting films to be entered in many international festivals. This film was originally produced for and under the guidance of the tourist department specially to be shown abroad. As far as our reports go, there has been no such adverse comment as some papers have reported to have been made.

Shri Assar: May I know if some leading film producers are of the view that the failure of Indian films is due to the lack of adequate publicity and if so, may I know Government's reaction to this?

Mr. Speaker: We are going away from one thing to another.

Shri Indrajit Gupta: May I know whether the Minister will kindly arrange a special show of the film for the benefit of the Members of this House, so that they can judge for themselves?

Dr. Keskar: The film has been shown many times, because every

Saturday, there is a show for Members and this has been twice shown. If the hon. Member is so much interested, I can arrange a special show.

Fertilizer Plant at Bombay

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- *128. { Shri Ram Krishan Gupta:
Sardar Iqbal Singh:
Shri A. M. Tariq:
Shri Pangarkar:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 201 on the 17th February, 1960 and state:

(a) whether the negotiations with the Oil Companies on the prices and availability of refinery gases for the fertiliser plant at Bombay have since been finalised; and

(b) if so, the result thereof?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). The agreement has not yet been signed.

Shri Ram Krishan Gupta: May I know what are the prices quoted by the companies and how far they differ from the prices suggested by Government?

Shri Satish Chandra: The prices of the gas and naphtha which are to be purchased from Burmah-Shell and Stanvac respectively will be based on the heat content or the calorific value of those gases. The principles for it have been decided. The agreement has not yet been signed.

Shri T. B. Vittal Rao: This whole negotiation has been going on for well over 2½ years. May I know when it will reach the stage of finality and gas will be utilised instead of being wasted.

Shri Satish Chandra: The project was sanctioned by the Government of India only a little over a year ago. It is only after that that various attempts have been made to come to some agreement. The agreement has

been reached in principle. It is being drafted and it is expected to be signed shortly.

Cost of Industrial Production

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- *129. { Shri Nek Ram Negi:
Shri Ram Krishan Gupta:
Sardar Iqbal Singh:
Shri A. M. Tariq:
Shri Pangarkar:
Shri Madhusudan Rao:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 1601 on the 20th April, 1960 and state at what stage is the proposal to set up Study Groups to examine the high cost of Industrial production?

The Minister of Industry (Shri Manubhai Shah): The matter is now under consideration of the Government.

Shri Ram Krishan Gupta: In reply to a previous question, it was said that the matter is under examination by the National Productivity Council. May I know what are the main recommendations made by that committee?

Shri Manubhai Shah: The Productivity Council is now ready to undertake the studies in respect of about half a dozen industries and as soon as Government gives its approval the study teams would be set up.

श्री म० सा० द्विवेदी: मैं पूछना चाहता हूँ कि क्या भारत सरकार अपने उद्योगों को इस आधार पर नहीं लगा सकती जिस तरीके से कि जापान के लोग अपने यहां चलाते हैं और बहुत सस्ते में उनका उत्पाद हो जाता है?

श्री मनुभाई शाह: यह और ही किस्म का सवाल है कि जापान का कौन उद्योग कैसा है और यह तो प्रोडक्टिविटी और इंडस्ट्रीज के स्टडी करने के लिए है। इसके लिए ५, ६ इंडस्ट्रीज को पसन्द किया जाएगा जैसे सीमेंट है, शूगर है, और बाइसिकल इंडस्ट्रीज हैं और उनमें देखेंगे कि क्या क्या करने से उत्पादन के दाम कुछ कम हो सकते हैं?